

श्री झोंकार लाल बेरवा : तार दो तरह के होते हैं। एक आर्डिनरी टेलीग्राम होता है और एक अर्जेंट टेलीग्राम होता है। अर्जेंट टेलीग्राम को तो टेलीग्राफ सिस्टम से भेज भी दिया जाता है क्योंकि वह अर्जेंट टेलीग्राम होते हैं लेकिन आर्डिनरी टेलीग्राम्स को हमेशा पोस्ट द्वारा ही क्यों भेजा जाता है ?

Shri Bhagavati: That is not so. I have already given the figure of both ordinary and urgent telegrams.

श्री रामेश्वरानन्द : जो तार हिन्दी में भेजे जाते हैं वे साधारण पत्रों से भी देर में पहुंचते हैं जब कि अंग्रेजी में भेजे गये तार जल्दी पहुंच जाते हैं, यह भेदभाव क्यों बर्ता जाता है ?

Shri Bhagavati: No, Sir.

Shri Kapur Singh: Are the Government aware that ordinary telegrams from Delhi and Chandigarh to Jagraon invariably arrive later than ordinary mail, if so, why do Government not abolish the Jagraon Telegraph Office?

Mr. Speaker: That is a good suggestion. The hon. Minister might consider it.

Shri Liladhar Kotoki: The hon. Minister has just now said that it is not practicable to refund the charges of telegrams which are sent by post. May I know whether Government propose to examine the question and refund such overcharges when telegrams are sent by post?

Shri Bhagavati: I have already stated that there are practical difficulties. This question has recently been examined at the instance of the hon. Minister himself, but it was found that there are certain difficulties of accounting and others. So, we have issued instructions to expedite payment whenever there is any complaint.

Family Pension Scheme for Jawans

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*427. { **Shri Surendra Pal Singh:**
Shri Indrajit Gupta:
Shri Yashpal Singh:

Will the Minister of Defence be pleased to state:

(a) whether a new Family Pension Scheme for Jawans has been put into operation by the Defence Ministry; and

(b) if so, the main features of this scheme?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir.

(b) A Statement is laid on the Table of the House.

STATEMENT

The main features of the new scheme of ordinary family pension introduced on the Defence side, in so far as it applies to Jawans (Junior Commissioned Officers and Other Ranks), are as follows:—

1. The pensionary benefit is admissible to widows and children of those Jawans who were in service on 1-1-1964 or join service thereafter and who die while in service or after retirement with a retiring or disability pension, on account of causes neither attributable to nor aggravated by service. The Jawans must have put in at least one year's continuous service at the time of death/invalidment. In the case of those who retired before 1.1.1964, the scheme does not apply if they were/are re-employed or recalled in service on that date or thereafter.
2. The rate of pension is 30 per cent of pay, subject to a minimum of Rs. 25 p.m. if the pay last drawn by the deceased

was below Rs. 200 p.m. and 15 per cent of pay subject to a maximum of Rs. 96 p.m. and a minimum of Rs. 60 p.m. if the pay was Rs. 200 p.m. and above but below Rs. 800 p.m.

3. The family pension will be given to the widow until death or remarriage whichever is earlier; and thereafter to the minor sons till they attain the age of 18 years and to unmarried minor daughters until they attain 21 years of age or get married, whichever is earlier.
4. Jawans, on completion of 15 years qualifying service will be allowed a special gratuity equal to two months pay in addition to normal pensionary awards. In the case of married personnel this gratuity will not be paid but their family will become eligible for the family pension.

Shri Surendra Pal Singh: Would this new pension be somewhat bigger in quantum than the old family pension which was in force before the 1st January 1964; if so, what is the actual increase in terms of money and how much would the additional increase cost the national exchequer?

Dr. D. S. Raju: The new family pension scheme has got definite advantage over the old scheme. Under the present scheme the most important thing is that even if jawans die for causes not attributable to military service, the family will get pension; previously it used to be that only when they died for reasons attributable to military service the family got the pension. Secondly, the families get pension for the rest of their lives till the widows remarry.

Shri Surendra Pal Singh: We know all that. Has the quantum of the pension actually been increased by say Rs. 2, Rs. 3, Rs. 4 or whatever it is?

Dr. D. S. Raju: The total amount I cannot give; but the pension varies from Rs. 25 to Rs. 150. I cannot give the total amount. It has been increased definitely.

Shri Surendra Pal Singh: By how much?

Mr. Speaker: That he does not know.

Shri Surendra Pal Singh: May we know if the old and aged parents of those jawans who are unmarried or widowers would be eligible for the new pension; if not, why not?

Dr. D. S. Raju: Family means only wife, and children. It does not include other people.

Shri Indrajit Gupta: Sir, the statement, as to the retrospective part of it, says that those who were in service on 1-1-1964 and subsequently will be eligible. It also says that in the case of those who retired before 1-1-1964, this scheme will not apply if they were re-employed again. Am I to take it that all those who retired before 1-1-1964 and were not subsequently re-employed will all be eligible?

Dr. D. S. Raju: They are not eligible.

Shri Indrajit Gupta: What is the meaning of this then? Please look at the statement. If I might read it out, it says clearly:

"In the case of those who retired before 1-1-1964 the scheme does not apply if they were re-employed or recalled in service on that date or thereafter."

That means, according to this, all those who retired before 1-1-1964 and who were subsequently not re-employed are eligible.

Dr. D. S. Raju: It does not apply to people who died before 1-1-1964.

They must be in service on and after 1-1-1964 to be entitled to the pension.

Shri Indrajit Gupta: Retired.

श्री काशीराम गुप्त : क्या सरकार इस बात पर भी विचार कर रही है कि जो पेन्शन रुपये की शकल में दी जाती है, उस का एक बड़ा भाग गांवों में जमीन की शकल में दिया जाये, ताकि वे लोग खेती पर अपना जीवननिर्वाह कर सकें ?

अध्यक्ष महोदय : यह तो सर्जेस्टियन फ़ार एक्शन है। माननीय सदस्य चाहते हैं कि उनको जमीन दी जाये।

श्री काशीराम गुप्त : मैं यह जानना चाहता हूँ कि क्या इस बात पर भी विचार हुआ है।

अध्यक्ष महोदय : विचार बहुत दफ़ा हुआ है।

श्री यशपाल सिंह : जो लोग धर्म-युद्ध में लड़ो-लड़ते मारे गये, जो लोग इस वक्त सर्विस में हैं और जो लोग रिटायर हो चुके हैं, इन तीनों कैटगरीज़ के लिए अलग अलग कितना रुपया सरकार ने मंजूर किया है ?

Dr. D. S. Raju: I can give it, but I want notice for this.

Shri S. M. Banerjee: From the statement it appears, as put by my hon. friend Shri Indrajit Gupta, that this pensionary benefit is admissible to widows and children of those who were in service on 1-1-1964. I want to know what is going to happen to the families of those jawans who were killed during the Chinese aggression. It clearly means that this scheme will not apply to those who died in October, November and December, 1962.

Dr. D. S. Raju: Those who die in actual field service conditions have got their own pension benefits.

Dr. Sarojini Mahishi: May I know the position of jawans in the Territorial Army with reference to the

application of this family pension scheme?

Dr. D. S. Raju: It applies to all the temporary commissioned officers, E.C.Os and short service commissioned officers provided they are married. order to boost up their pension benemotioin is always there.

Shri M. R. Krishna: May I know, as the officers of the Defence forces are given time-scale promotions in order to boost up their pension benefits, etc., whether the same thing is done for jawans and JCOs?

Dr. D. S. Raju: The time-scale promotion is always there.

श्री शिव नारायण : मैं यह जानना चाहता हूँ कि चाइना के हमले के समय जो लोग मारे गये, क्या उनकी फेमिलीज़ को कुछ दिया गया है ; यदि हाँ, तो क्या दिया गया है ?

The Minister of Defence (Shri Y. B. Chavan): For those who die in the fields, in actual field service conditions, there are special benefits. This scheme applies to those persons who die in the normal course while in service. We have made payments to the families of those persons who have died in the fields.

National Defence Fund

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Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri Dhaon:
Shri Onkar Lal Berwa:
 *428. { **Shri B. P. Yadava:**
Shri Bagri:
Shri J. P. Jyotishi:
Shri Himatsingka:
Shri E. Madhusudan Rao:

Will the **Prime Minister** be pleased to state:

(a) the total amount collected so far under the National Defence Fund; and